

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
DEPARTMENT OF CONSUMER AFFAIRS

**RAJYA SABHA**  
**UNSTARRED QUESTION No. 1318**  
**TO BE ANSWERED ON 11.03.2025**

**NATIONAL AGRICULTURE CODE**

1318. SHRI A. D. SINGH

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Government intends to frame National Agriculture Code (NAC) for the benefits of the farmers in the country;
- (b) if so, the details and the areas which will be covered under the NAC;
- (c) whether the States are being consulted in framing the NAC;
- (d) if not, the reasons therefor; and
- (e) the timeline for framing of the NAC?

**ANSWER**

THE MINISTER OF STATE, CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

(SHRI B. L. VERMA)

(a) : Yes, the Bureau of Indian Standards (BIS), being the National Standards Body of India has envisaged to develop National Agriculture Code (NAC) through its Food and Agriculture Department, for the benefit of the agriculture stakeholders in the country.

(b) : The National Agriculture Code (NAC) is envisaged to cover the entire Agri value chain including crop selection, resource planning, land preparation, sowing/transplanting, irrigation and drainage, soil and plant health management, harvesting and threshing as well as post-harvest processing of agricultural produce, encompassing standardization of horizontal aspects of sustainability, smart farming, traceability, energy usage in agriculture and documentation as applicable.

(c) to (e) : In order to address the above-mentioned issues, a new technical committee, National Agriculture Code Sectional Committee, FAD 34 under BIS has been created to develop the NAC. The technical committee consists of experts from Ministry of Agriculture and Farmers Welfare, Indian Council of Agriculture Research (ICAR), relevant ICAR institutions, State Agriculture Universities, industry, civil society bodies, farmer association and other relevant stakeholders.

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